

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 1/2021 -Customs (ADD)

New Delhi, 6th January, 2021

G.S.R.--(E). -Whereas, the designated authority *vide* initiation notification No. 7/32/2020-DGTR, dated the 22nd September, 2020, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd September, 2020, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of 'Melamine' originating in or exported from China PR, imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 2/2016-Customs (ADD), dated the 28th January, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 122(E), dated the 28th January, 2016, and has requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 2/2016-Customs (ADD), dated the 28th January, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 122(E), dated the 28th January, 2016, namely:-

In the said notification, after paragraph 2 and before the Explanation, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed under this notification shall remain in force up to and inclusive of the 28th February, 2021, unless revoked, superseded or amended earlier.”.

[F. No. 354/28/2004-TRU (Pt-II)]

(Rajeev Ranjan)
Under Secretary to the Government of India

Note: The principal notification No. 2/2016-Customs (ADD), dated the 28th January, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 122(E), dated the 28th January, 2016 and was last amended *vide* notification No. 34/2019-Customs (ADD), dated the 6th September, 2019, published *vide* number G.S.R. 640 (E), dated the 6th September, 2019.